

(b) if so, whether the required foreign exchange has been sanctioned?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): (a) Yes. State Government's request for the release of foreign exchange worth Rs 7.8 lakhs for spare parts was received towards the end of July, 1959

(b) It is at present under the consideration of the Government of India

Private Transport Operators in Delhi

*940. Shri P. C. Borooah. Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that the Delhi Transport Committee have approached the Delhi Administration for the cancellation of permits of private transport operators running services on parallel routes of D T U. and

(b) if so, the action taken by the Delhi Administration in the matter?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur). (a) No Sir

(b) Does not arise

Milestones on National Highways

*941. { Shri Tangamani,
Shri K. S. Ramaswamy,
Shri S. R. Arumugham:
Shri Ganapathy.
Shri R S Arumugham:

Will the Minister of Transport and Communications be pleased to refer to the reply given to Unstarred Question No 412 on the 7th August, 1959 and state

(a) whether Government have received any protest from the Public and the State Governments against Hindi numerals being written on the milestones on National Highways,

(b) if so, whether Government are re-considering the present policy of inscribing the milestones in the different language numerals; and

(c) whether international form of numerals is proposed to be used?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) No Sir.

(b) Does not arise

(c) These are already being used. The specification is that the international form of Indian numerals should be used on all milestones on National Highways, and not Hindi or local numerals

बाढ़ नियंत्रण योजनायें

*९४२. श्री सरजू पांडे क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि

(क) क्या केन्द्रीय बाढ़ नियंत्रण बोर्ड ने यह निर्णय किया है कि बाढ़ नियंत्रण कार्यों में लगाई गई धन राशि को उन लोगों से कर के रूप में वसूल किया जायेगा जिनको उनसे लाभ पहुंचा है, और

(ख) यदि हा, तो विचाराधीन योजना का व्यौरा क्या है?

सिंचाई तथा विद्युत् उपमंत्री (श्री हाजी) (क) तथा (ख) केन्द्रीय बाढ़ नियंत्रण बोर्ड की जुड़ी बैठक में जो २२ अगस्त १९५७ को हुई थी, बाढ़ नियंत्रण कार्यों में लाभ उठाने वाले लोगों पर उपकर (मेस) लगाने के प्रश्न पर विचार किया गया था और बड ने बाढ़ उपकर लगाने के सुझाव का मञ्जूर कर दिया था। बोर्ड की सिफारिश आवश्यक कार्यवाही के लिये राज्य सरकारों को भेज दी गई थी। इस सम्बन्ध में आवश्यक कानून बनाना राज्य सरकारों पर निर्भर है।

Power from Pariyar and Pamba

*943 { Shri S. R. Arumugham:
Shri Ganapathy:

Will the Minister of Irrigation and Power be pleased to state.

(a) whether the Central Water and Power Commission have collected the data regarding the availability of Power on Pariyar and Pamba;

(b) if so, the quantity of power expected from these schemes; and